13. 15 hrs.

STATEMENT RE: SUGAR PROBLEM

Shri S. M. Banerjee (Kanpur): What about sugar?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): I shall make the statement today or tomorrow. This is a long statement.

Mr. Speaker: Tomorrow he might make the statement.

Shri S. M. Banerjee: What about the adjournment motion?

Shri A. M. Thomas: Tomorrow I shall make the statement.

Shri A. C. Guha (Barasad): Why not he place it on the Table of the House today?

Shri A. M. Thomas: I can place it on the Table of the House.

Shri Tyagi (Dehra Dun): It can be circulated to Members.

Mr. Speaker: He might place it on the Table of the House.

Shri A. M. Thomas: Sir, I lay the statement on the Table. [*Placed in Library. See* No. LT-1846/63].

13.15½ hrs.

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL*

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): Sir, on behalf of Shri Mehr Chand Khanna, I beg to move for leave to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.

Mr. Speaker: The question is:

"That the leave be granted to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952."

The motion was adopted.

Shri P. S. Naskar: I introduce the Bill.

13.16 hrs.

MOTION RE: COMMITTEE ON PUBLIC UNDERTAKINGS—*Contd.*

Mr. Speaker: We will now take up further consideration of the two motions on the Committee on Public Undertakings. moved by the Minister of Industry. Shri Heda may continue his speech.

श्री हेडा (निजामाबाद) : अध्यक्ष महोदय, कल मैं इस समिति के अधिकारों के सम्बन्ध में अपने विचार प्रकट कर रहा था । मेरा यह निवेदन है कि इस समिति को निस्सन्देह प्राक्कलन समिति और लोक लेखा समिति के समान अधिकार होने चाहिएं । परन्तु फिर भी सरकार का जो यह प्रस्ताव आया है उसमें बाधा नहीं होती । एक बात और कह दूं और वह यह कि अधिकार समिति को सारे प्राप्त हो जायेंगे और वह समिति इतनी महत्वपूर्ण रहेगी कि यह समिति जो कहेगी उसका विरोध करना या उसको टालने की बात सरकार के लिए बड़ा मुश्किल होगा । आज पब्लिक सैक्टर के सम्बन्ध में चर्चा होती है और उस के बारे में लोगों को इस प्रकार की चिन्ता है कि इस समिति का जो भी निवेदन होगा उस निवेदन का अत्यन्त महत्व रहेगा । इसलिए मुझ विश्वास है कि प्रोसीज्योर में, कार्यवाही में कुछ भी अधिकार दिये जायं, लेकिन उसके अधिकार प्राक्कलन समिति या लोक लेखा समिति से किसी भी प्रकार कम नहीं रहगे ।

उस के बाद मैं यह निवेदन करना चाहता हूं कि यह समिति १० लोक सभा और

---

*Published oin the Gazette of India, Extraordinary, Part II—Section 2, dated 19-11-1963.